

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,  
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS).

5-SHAM NATH MARG, Delhi-110054.

No. F. 14/17/94-99/L.A./68

Dated 10th March, 1999.

To

The My. Secretary(GAD/Csra.)

Govt. of N.C.T. of Delhi,

5-Sham Nath Marg, Delhi-110054.

Sub:- Gazette Notification of "The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Second Amendment) Act, 1998. (Delhi Act No.1 of 1999).

Sir,

I am directed to forward herewith Two copies of the above Notification (English & Hindi version) for notification in Delhi Gazette(Part-IV) Extraordinary. It is requested that at least 10 copies of the same may be sent to this department as soon as it is received from the press.

Yours Faithfully,

(R. T. L. D<sup>o</sup> SOUZA),

Under Secretary(L.A.).

Enclos:- As Above.

No. F. 14/17/94-99/L.A./

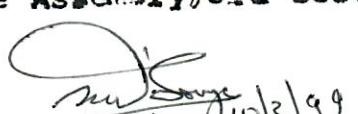
Dated March, 1999.

Copy forwarded for information and necessary action with the above notification to :-

1. Secretary to Lt. Governor, Delhi.

2. Secretary to Chief Minister, Govt. of N.C.T. of Delhi.

3. Secretary(L.A.), Delhi Legislative Assembly, Old Sectt., Delhi-110054.

  
(R. T. L. D<sup>o</sup> SOUZA)

Under Secretary(L.A.).

Act 15/1999

Act 15/1999

(TO BE PUBLISHED IN PART IV DELHI GAZETTE EXTRAORDINARY).  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,  
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS),  
5-SHAM NATH MARG, DELHI-110054.

No. F.14/17/94-99/L.A./68

Dated 10 March, 1999.

The following Act of the Legislative Assembly received the assent of the President on 1.3.1999 and is hereby published for general information.

The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Second Amendment) Act, 1998.

(Delhi Act No. 1 of 1999)

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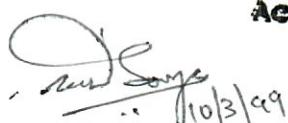
ACT

Further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-ninth Year of Republic of India as follows : -

1. Short Title  
and commence-  
ment.

(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Second Amendment) Act, 1998.

  
10/3/99

Contd..... 2.

(2)

(2) It shall come into force on the date of its publication in the official Gazette.

2. Insertion of  
new section  
6A.

In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995), after section 6, the following new section shall be inserted, namely:-

"6A - Railway Travel - A member shall be entitled to rail travel coupon books in the form as may be prescribed for self or with a person accompanying the member to travel any number of times to any place in India during a financial year;

Provided that the money value of the coupon books used shall not exceed four times the fare of a single air-conditioned two tier journey between Delhi and Kanya Kumari in a financial year."



  
10/3/99.  
(R.T.L.D'SOUZA).

Under Secretary(L.A.).

दिल्ली राजपत्र भाग-४ असाधारणा में प्रकाशनार्थ ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,

विधि, न्याय एवं विधायी कार्य विभाग,

5-सामनाथ मार्ग, दिल्ली-११००५४.

संख्या:फा. १४/१७/९४-९९/विधायी कार्य/ ६८

दिनांक १० मार्च, १९९९.

राष्ट्रपति की दिनांक १०.३.१९९९ को मिली अनुमति के पश्चात् दिल्ली विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारणा के सूचनार्थ प्रकाशित किया जा रहा है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के सदस्यों का वैतन, भत्ते, पेंशन इत्यादि।<sup>हस्तांक</sup> संशोधन अधिनियम, १९९८।

दिल्ली अधिनियम संख्या: १, १९९९।

एक

### अधिनियम

राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के सदस्यों का वैतन, भत्ते, पेंशन इत्यादि अधिनियम, १९९४ में आगे संशोधन के लिए।

इसे भारतीय गणतंत्र के उन्नचातवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाएगा : -

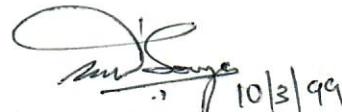
१. संधिपत्र शारीरक एवं प्रारंभ :- १। यह अधिनियम राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा सदस्यों वैतन, भत्ते, पेंशन इत्यादि<sup>हस्तांक</sup> संशोधन अधिनियम, १९९८ कहलाएगा।

२। यह सरकारी राजपत्र में इसके प्रकाशन की तिथि से प्रभावी होगा।

२. नई धारा ६ का सन्निवेश :- राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा सदस्यों का वैतन, भत्ते, पेंशन इत्यादि अधिनियम, १९९४-१९९५ का दिल्ली अधिनियम ६ में धारा ६ के पश्चात् निम्नलिखित नई धारा जोड़ी जाएगी, अर्थात्

"६ के रेल यात्रा :- विधान सभा का सदस्य स्वयं या अपने साथ एक व्यक्ति को लेकर एक वित्त-वर्ष में भारत में किसी भी स्थान की कितनी भी यात्रा करने के लिए रेल यात्रा कूपन प्रूटिका पाने का हकदार होगा।"

बताते कि कूपन प्रूटिका के खर्च की सीमा यह होगी कि यह खर्च एक वित्त वर्ष में दिल्ली से किंवा किंवा दो यात्रा के द्वारा दो यात्रा के द्वारा दो यात्रा से अधिक न हो।"

  
१०/३/९९

अरुण सिंह विधायी कार्य  
अवर सचिव विधायी कार्य